GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 1412 TO BE ANSWERED ON 14th MARCH, 2017

MAKING TREATMENT OF AIDS A LEGAL RIGHT

1412. PROF. M. V. RAJEEV GOWDA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government proposes to make the treatment of AIDS a legal right;
- (b) if so, the details thereof; and
- (c) if not, what other measures have been taken, so far for redressing the problems of AIDS patients in accessing proper health care?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a): Government has already made the treatment of AIDS completely free.
- (b): In the "Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (HIV/AIDS) (Prevention and Control) Bill," tabled in the Rajya Sabha for consideration and passing, clause 14.(1) mentions that "The measures to be taken by the Central Government or the State Government under section 13 shall include the measures for providing, as far as possible, Antiretroviral Therapy and Opportunistic Infection Management to people living with HIV or AIDS."
- (C): Does not arise